

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 01
(IB)-207(PB)/2019

IN THE MATTER OF:

Sanjay Kumar Panday & anr.

Applicant / petitioner

Vs

Ansal Hi-Tech Township Ltd.

Respondent

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 28.01.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

PRESENTS:

For the Financial Creditor:

ORDER

Notice to show cause be issued as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor- respondent for 06.02.2019.

Process dasti only.

List for further consideration on 06.02.2019.

-Sd-

(M.M. KUMAR)
PRESIDENT

-Sd-

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)